

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2602**  
TO BE ANSWERED ON: 04.12.2019

**PRIVACY VIOLATION AND DATA PROTECTION**

**2602. DR. DNV SENTHILKUMAR S.: SHRIMATI SUPRIYA SULE:  
DR. AMOL RAMSING KOLHE: DR. SUBHASH RAMRAO BHAMRE:  
SHRI SUNIL DATTATRAY TATKARE: SHRI KULDEEP RAI SHARMA:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state?

- (a) the details of status of the personal data protection law;
- (b) whether all the submission made regarding the personal data protection law will be disclosed as a measure to ensure transparency and if so, the details thereof;
- (c) the details of the procedure for individuals to complain on privacy violations until the personal data protection law is enacted;
- (d) the number of complaints received by the Government on privacy violations in each of the last three years;
- (e) whether the Government has formed a committee on Non Personal Data Governance Framework and if so, the details thereof;
- (f) whether public consultation will be held for framing policies on non personal data and if so, the details thereof; and
- (g) whether the Government plans to sell non-personal data belonging to various Government department and if so, the details thereof?

**ANSWER**

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a): The Ministry of Electronics and Information Technology (MeitY) on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India, to look into all aspects relating to personal data protection. The committee gave its report on 27th July, 2018. The Committee also submitted a draft Personal Data Protection Bill. Wide consultations were held on the draft bill and open feedback was invited on the contents of the bill. These are currently being processed and it is proposed to table the bill in Parliament.

(b): No Sir/Madam, any written submission made to the Ministry by an Individual/ Agency/Company in response to this specific consultation process is deemed confidential and is meant to be read by the intended recipient in order to address specific concerns and such document is not available for public dissemination.

(c) and (d): Presently relief against privacy violation can be sought under the provisions of IT Act 2000 (Section 43 A) & the Information Technology (Reasonable security practices and procedures and sensitive personal data or information) Rules, 2011, wherein such complaints are handled by

the Adjudication officer who is an officer of the State government and data regarding the number of such complaints is not available with us.

(e) and (f): Yes Sir/Madam, details available at <https://meity.gov.in/data-governance>. The Committee's work is going on and it is actively engaging with various stakeholders and consulting them.

(g): There is presently no such proposal.